- (b) the details of Ministries to whom they are concerned;
- (c) the action taken against the guilty persons involved in corruption so far; and
- the details of action taken against the guilty persons? (d)

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI SARBANANDA SONOWAL): (a) and (b) The Central Investigating Agency i.e. Central Bureau of Investigation (CBI) has informed that 33 cases (19 Regular Cases and 14 Preliminary Enquires cases) have been registered against various persons/ entities related to Commonwealth Games, 2010. The cases are against various officers of Organizing Committee, Commonwealth Games-2010, NDMC, CPWD, DDA, PWD, MCD, MTNL and some other entities. The Central Vigilance Commission (CVC) has registered 70 cases regarding irregularities in tendering process, financial irregularities and embezzlement etc. against various officials/entities related to CWG-2010.

The cases are at various stages of investigation and will reach their logical conclusion as per due process of law.

(c) and (d) The previous Government, immediately after the completion of the Games, constituted a High Level Committee (HLC) headed by Sh. V.K. Shunglu to look into various issues related the organizing and conduct of the CWG, 2010, including weaknesses in management, alleged misappropriation, irregularities, wasteful expenditure and wrongdoing, and lessons to be learnt for the future.

The High Level Committee (HLC) on Commonwealth Games 2010 gave six Reports between 29th January to 28th March, 2011. Subsequently, the Government constituted a Group of Ministers (GoM) on 2nd August, 2011 to consider the views expressed by various Ministries/Departments on the findings and recommendations of the HLC. In pursuance of the decision of the said GoM copies of the Reports of the HLC as they relate to this Ministry together with the related comments/views on these reports have been forwarded to the Central Bureau of Investigation and the Central Vigilance Commission in the context of the on-going investigations.

Objectives of PYKKA

2828.SHRI D. KUPENDRA REDDY: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) when was Panchayat Yuva Krida Khel Abhiyan (PYKKA) started and what are its objectives;

- (b) whether it was intended to cover the entire country under this Abhiyan in a period of 10 years from the inception;
- (c) the State-wise details of progress made under this Abhiyan in the country till now; and
- (d) whether the desired results are achieved, if not the actions/reformations proposed?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI SARBANANDA SONOWAL): (a) Panchayat Yuva Krida Khel Abhiyan (PYKKA) was started during the year 2008-09 with prime objective to encourage and promote sports and games among rural youth by providing them with access to basic sports infrastructure and equipment at the Panchayat level, and opportunity to participate in sports competitions at the block and district levels, leading to further opportunities for talented sportspersons emerging from this process to receive advanced training and exposure, and participate and excel in State, national and international tournaments.

- (b) Yes Sir.
- (c) State-wise details of playfields developed under the PYKKA Scheme, both at Village Panchayat and Block Panchayat level, are given in Statement-I (*See* below).
- (d) PYKKA Scheme, as approved by the Cabinet, provided for impact studies and concurrent evaluation through an Independent Evaluation Agency. The Estimates Committee (Fifteenth Lok Sabha), in its Seventh Report (Para 5.4), had recommended that "the amount of Grants being provided to the village Panchayats for maintenance of infrastructure created under the PYKKA Scheme needs to be realistic". The Committee, therefore, desired "that the Ministry should conduct a study of the cost factor involved in providing even the most basic sports facility in a village and accordingly modify the scheme with revised amount".

Based on the above recommendation of the Estimates Committee and the inputs received from different States / UTs in the workshop held in April 2012, an independent agency was engaged for external evaluation. Keeping in view the inputs received from various quarters, including the evaluation agency, the scheme has been revamped, revised and renamed as Rajiv Gandhi Khel Abhiyan (RGKA) which is being implemented throughout the country *w.e.f.* 01.04.2014. Further details of the RGKA are given in Statement-II.

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State-wise details of number of village/block panchayats covered under PYKKA scheme for development of playfields upto 31.03.2014

Statement-I

[17 December, 2014]

Sl. No.	Name of the States/UTs	Coverage of village/ block panchayats under PYKKA scheme			No. of playfields developed
		No. of village panchayats	No. of block panchayats	Total	
1	2	3	4	5	6
1.	Andhra Pradesh	6570	339	6909	6909
2.	Arunachal Pradesh	1420	128	1548	1161
3.	Assam	999	66	1065	355
4.	Bihar	847	53	900	-
5.	Chhattisgarh	2946	42	2988	691
6.	Goa	19	4	23	23
7.	Gujarat	1975	44	2019	922
8.	Haryana	2476	48	2524	2524
9.	Himachal Pradesh	1685	42	1727	1727
10.	Jammu and Kashmir	413	14	427	427
11.	Jharkhand	403	21	424	424
12.	Karnataka	2825	90	2915	2332
13.	Kerala	400	60	460	230
14.	Madhya Pradesh	6912	93	7005	4670
15.	Maharashtra	5441	70	5511	5511
16.	Manipur	79	4	83	83
17.	Meghalaya	249	24	273	273
18.	Mizoram	817	26	843	590
19.	Nagaland	1098	52	1 140	690
20.	Odisha	3115	155	3270	3270

332	Written Answers to	[RAJYA SABHA]		Unstarred Questions	
1	2	3	4	5	6
21.	Punjab	3699	42	3741	3727
22.	Rajasthan	1786	49	1835	893
23.	Sikkim	166	95	261	261
24.	Tamil Nadu	1261	38	1299	649
25.	Tripura	1040	44	1 084	648
26.	Uttar Pradesh	13080	246	13326	9860
27.	Uttarakhand	3761	46	3807	2279
28.	West Bengal	335	33	368	368
29.	Andaman and Nicobar Islands	60	6	66	-
30.	Daman and Diu	14	-	14	-
31.	Lakshadweep	2	9	11	-
32.	Puducherry	50	5	55	-
	Total	65943	1988	67931	51497

Statement-II

Details of RGKA

The Central Government is implementing the Rajiv Gandhi Khel Abhiyan (RGKA) scheme, under which it is proposed to construct a sports complex (comprising outdoor playfield and indoor sports hall) in each block of the country, including the State of Bihar, both for outdoor and indoor sports disciplines, on land measuring about six - seven acres at a cost of $\stackrel{?}{\scriptstyle \checkmark}$ 80 lakh each (Total $\stackrel{?}{\scriptstyle \checkmark}$ 1.60 crore). There is also provision of $\stackrel{?}{\scriptstyle \checkmark}$ 15 lakh for sports equipment to be provided by Ministry of Youth Affairs and Sports.

All the 6545 blocks in 634 districts will be covered in a phased manner over a period of 5 years. Funds for construction of the block level sports complex will be converged from different schemes such as Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA); Backward Regions Grant Fund (BRGF); Non Lapsable Central Pool of Resources (NLCPR -Central); Additional Central Assistance (ACA) for the Left Wing Extremism (LWE) affected districts, of the Ministries of Rural Development. Panchayati

Raj, Development of North Eastern Region (DONER) and Planning Commission respectively with RGKA. Development of playfields at village level will be undertaken under the MGNREGA.

Three Sports Trainers (one Master Sports Trainer and two Sports Trainers, out of serving Physical Education Teachers) will be engaged in each block level sports complex for training of sports persons. They will be given suitable honorarium in addition to their normal salaries received from respective school/college.

Annual Sports competitions viz., Rural Sports Competitions, Women Sports Competitions, North-East Games and Special Area Games (for LWE affected regions) shall be held under RGKA upto the National level. The grants for holding the above competitions have also been enhanced.

Recommendations by Arjuna Awards Selection Committee

2829.SHRI S. THANGAVELU: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- whether it is a fact that the Arjuna Awards Selection Committee has decided to stick to original recommnedations for 15 athletes;
- (b) whether it is also a fact that many federations have criticized the list prepared by the Selection Committee; and
 - if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI SARBANANDA SONOWAL): (a) The Selection Committee for Arjuna Awards had recommended 15 Sportspersons for Arjuna Awards 2014. Representations were received against the recommendations which after consideration by it in its second meeting were reiterated. Shri Manoj Kumar (Boxing) field a writ petition in the Delhi High Court. Keeping in view the directions of the Delhi High Court, the case of Shri Manoj Kumar (Boxing) was re-considered in the Ministry in consultation with the members of Selection Committee and the Ministry decided to give Arjuna Award to Shri Manoj Kumar also.

(b) and (c) Shri Narinder Batra, President, Hockey India has given his observations/ criticism about the selection of sportspersons recommended by the Selection Committee for Arjuna Awards 2014.